

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THURSDAY, THE FIFTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**I.A.No.5 of 2024**

**in**

**WRIT APPEAL NO: 251 OF 2024**

**Between:**

Bandaru Sandhya Rani, W/o. M. Satish Kumar, Aged 46 years, Occ. Pvt. Teacher, R/o H.No.2-2-83/14, Rajaji Nagar, Naimnagar, Scholars School, Hanumakonda City and District.

**...APPELLANT/APPELLANT**

**AND**

1. The State of Telangana, Rep. by Its Principal Secretary, Municipal Administration and Urban Development Department, Secretariat Buildings, Hyderabad-500 022.
2. The Greater Warangal Municipal Corporation, Rep. by its Commissioner, O/o the Greater Warangal, Municipal Corporation, Warangal, Hanamkonda District.
3. The Deputy Commissioner, Kazipet Circle-II, O/o the Greater Warangal Municipal Corporation, Hanumakonda, Telangana.
4. The Regional Director-Cum-Appellate Commissioner of Municipal Administration, Warangal, Telangana.
5. Cheekati Kumaraswamy, S/o: Durgaiyah, Aged 72 years, Occ. Business, R/o H.No.2-2-213, Naimnagar, Hanamkonda District.
6. Cheekati Srinivas, S/o: Late Kumaraswamy, Age 51 Years R/o H.No.2-2-213, Naimnagar Vidyaranyapuri, Warangal - 506009,

**Respondent No. 6 is impleaded as per Court Order dated 24.07.2024  
Vide IA No. 3 of 2024 in WA No.251 of 2024**

**...RESPONDENTS**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to extend the interim protection order dated 13.06.2024 passed in WA.No.251/2024 till disposal of pending Review Petitions filed vide I.A.No.2/2024 in WP.No.26965/2023 and I.A.No.4/2024 in WP.No.2674/2024 or pass

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the Order dated 23.10.2024 in W.A.No.251 of 2024 and upon hearing the arguments of Mr. L.Ravi Chander, learned Senior Counsel appears for Mr. S.Lakshmikanth, learned counsel for the appellant, and GP for Municipal Administration Urban Development appearing for Respondent Nos. 1 and 4 and Mr. Pasham Mohith, learned Standing Counsel for Warangal Municipal Corporation appears for respondents No.2 and 3 and Sri G. Simhadri, on behalf of Respondent No.6, and the Court made the following:  
JUDGMENT

**Mr. L.Ravi Chander, learned Senior Counsel appears for Mr. S.Lakshmikanth, learned counsel for the appellant.**

**Mr. Pasham Mohith, learned Standing Counsel for Warangal Municipal Corporation appears for respondents No.2 and 3.**

**Heard on I.A.No.5 of 2024, an application seeking extension of interim order dated 13.06.2024.**

**Learned Senior Counsel for the appellant fairly submitted that the life of interim order was extended for a period of three weeks.**

**The aforesaid interim order has expired. Even the writ appeal itself has been disposed of on 23.10.2024. Therefore, we are not inclined to entertain I.A.No.5 of 2024.**

However, liberty is reserved to the appellant to file an application seeking interim protection, if so advised, in the review petition.

With the aforesaid liberty, I.A.No.5 of 2024 is disposed of.

SD/- R. KARTHIKEYAN  
DEPUTY REGISTRAR

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SECTION OFFICER

To,

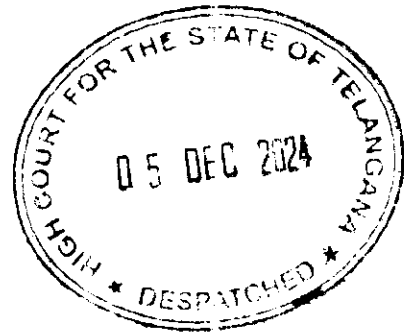
1. The Principal Secretary, Municipal Administration and Urban Development Department, Secretariat Buildings, The State of Telangana, Hyderabad-500 022.
2. The Commissioner, The Greater Warangal Municipal Corporation, O/o the Greater Warangal, Municipal Corporation, Warangal, Hanamkonda District.
3. The Deputy Commissioner, Kazipet Circle-II, O/o the Greater Warangal Municipal Corporation, Hanumakonda, Telangana.
4. The Regional Director-Cum-Appellate Commissioner of Municipal Administration, Warangal, Telangana.
5. One CC to Sri S. Lakshmi Kanth, Advocate [OPUC]
6. Two CCs to GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to Sri S. Surender Reddy, SC for Greater Warangal Municipal Corporation[OPUC]
8. One CC to G. Simhadri, Advocate[OPUC]
9. Two CD Copies

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**HIGH COURT**

**DATED:05/12/2024**



**JUDGMENT**

**I.A.No.5 of 2024**

**in**

**WRIT APPEAL NO: 251 OF 2024**

**EXTENSION**

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